

**THE ARUNACHAL PRADESH  
LEGISLATIVE ASSEMBLY**

**THE ARUNACHAL PRADESH  
(OBSOLETE AND REDUNDANT REGULATIONS)  
REPEAL BILL, 2022**

**(TO BE INTRODUCED IN THE LEGISLATIVE ASSEMBLY)**

**THE ARUNACHAL PRADESH  
(OBSOLETE AND REDUNDANT REGULATIONS) REPEAL BILL, 2022**

**A**

**BILL**

to repeal the obsolete and redundant Regulations applicable in the State of Arunachal Pradesh and matters connected therewith and incidental thereto.

Whereas, in terms of clause (1) of Article 372 of the Constitution of India, the State Legislature is competent to repeal the obsolete and redundant Acts and Regulations applicable in the State.

Now, therefore, be it enacted by the Legislative Assembly of Arunachal Pradesh in the Seventy-Third year of the Republic of India as follows:

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| 1. (1) This Act may be called the <i>Arunachal Pradesh (Obsolete and Redundant Regulations) Repeal Act, 2022</i> .  | Short Title<br>and<br>Commencement.                    |
| (2) It shall come into force on the date of its publication in the Official Gazette.  |  |
| 2. From the date of commencement of this Act, the following three Obsolete and Redundant namely,-<br>"The Assam Excluded Areas (Epidemic Diseases) Regulation, 1941",<br>"The Assam North Eastern (Abor Hills, Mishmi Hills, Balipara, Tirap and Lakhimpur) Tracts Co-operative Societies Regulation, 1949", and The<br>Mishmi Hills District (Home Guards) Regulation, 1950" shall stand repealed. | Repeal of<br>Obsolete and<br>Redundant<br>Regulations. |

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## STATEMENT OF OBJECTS AND REASONS

On numerous occasions, the Government of India had sought the views and comments of the State Government for repealing good numbers of redundant Central Acts. Such repeal was recommended by the 248th and 249th report of the Law Commission of India. As per the recommendation of said Law Commissions, the redundant and obsolete laws were to be repealed by the Parliament in consultation with the State Government and by the concerned State where the law were applicable. Accordingly, the redundant Acts were identified by the Ministry of Law and Justice, GOI. On each occasion the Government of Arunachal Pradesh had conveyed its views, agreeing to the repeal of the redundant Acts as proposed since those Acts were not applicable to the State of Arunachal Pradesh.

The State Government has identified three obsolete and redundant Regulations as were applicable to the State which have ceased to have their legal force and utility and are required to be repealed.

Further, the State Government has also identified two redundant regulations to be de-notified.

The proposal for repealing of the said <sup>three</sup> ~~four~~ redundant Regulations was placed before the Cabinet for consideration and approval and the Cabinet has approved the same on 25/08/2021.

Hence, the Bill.

Dated Itanagar,  
the ..... 2022.

(Pema Khandu)  
Minister-in-Charge,  
Law, Legislative & Justice  
Arunachal Pradesh,  
Itanagar.

## **FINANCIAL MEMORANDUM**

There would be no financial implication from the Consolidated Fund of the State for implementation of the proposed Bill when enacted.

Dated Itanagar,  
the ..... 2022.

(Pema Khandu)  
Minister-in-Charge  
Law, Legislative & Justice,  
Arunachal Pradesh,  
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